

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

Dated the 6th day of October, 1993.

C O R A M :

THE HON'BLE MR N DHARMADAN, JUDICIAL MEMBER

THE HON'BLE MR R RANGARAJAN, ADMINISTRATIVE MEMBER

O.A.No.467/93

Kasha K. MalayanApplicant

Shri KA Abdul Salam, Advocate for applicant.

versus

1. Union of India, Secretary, Department of Personnel & Trg., New Delhi.
2. Director, Central Bureau of Investigation, CGO Complex, Lodhi Road, New Delhi.
3. Assistant Director (Estt), CBI, CGO Complex, Lodhi Road, New Delhi.
4. Superintendent of Police, SPE, CBI, Kochi.
5. Union Public Service Commission represented by Secretary, Dholpur House, New Delhi.

....Respondents

Shri George CP Tharakan, SCGSC for respondents.

J U D G E M E N T

N. Dharmadan, Judicial Member

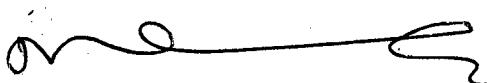
Learned counsel for applicant submitted that during the pendency of this OA, the applicant has been appointed as Senior Public Prosecutor with effect from 20.9.93 and an order was issued in this behalf.

2. Hence, according to the learned counsel, the only question left for determination in this case is the request of the applicant to get seniority and other consequential benefits with effect from the date of appointment of other persons who had been selected for appointment as Senior Public Prosecutor. He further submitted that the freedom of the applicant for claiming the aforesaid relief from the respondents may be left open while closing the OA.

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contd.

4. Having heard the counsel on either side, we are satisfied that the request can be allowed. Therefore, we close the application leaving open the right of the applicant to get the seniority and all consequential benefits in accordance with law as indicated above.

5. Application is closed as above. No order as to costs.



(R RANGARAJAN)
ADMINISTRATIVE MEMBER



6.10.93
(N DHARMADAN)
JUDICIAL MEMBER

06.10.1993

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